

Annexure - 6

Satra Properties (India) Ltd

Date of Commencement of CIRP- 03/08/2020

List of Creditors as on - 31/03/2022

List of Operational Creditors (Other than Workmen and Employees and Government dues)

Sl.No.	Name of the Creditor	Date of receipt	Amount claimed	Details of claim admitted						Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
				Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Gurantee	Whether related party?	%of voting share in COC.if applicable					
1	B.K Gala & Associates		9,22,000	9,22,000							-		1	
2	Chandrika Steels		18,09,089	8,87,638								9,21,451	2	
3	Dipen Trading Company		2,03,93,104	-							2,03,93,104		3	
4	Dipen Trading Company Pvt. Ltd.		7,48,41,092	7,48,41,092							-		4	
5	G K Associates		54,844	21,094							33,750		5	
6	KGN Associates		1,16,00,492	63,04,615							52,95,877		5	
7	G.Chimanlal & Co		1,16,33,081	-							1,16,33,081		6	
8	Mangilal Verma		50,000	24,294							-	25,706	7	
9	Mohd. Akram		5,14,162	4,38,048							76,114		8	
10	Sai PropNFin (Prop: Radhika Maroo)		17,90,670	17,90,670							-	-	9	
11	Sara Enterprise (Prop: Saud Masoor Khan)		7,48,809	4,36,141							3,12,668		10	
12	Universal Associates		17,97,518	8,47,886							9,49,632		11	
13	P M Enterprise		97,54,876	-							97,54,876		12	
14	Girish Patel		40,000	40,000							-		13	
15	Machinery Hiring Co		2,85,966	2,85,966							-		13	
16	Parshwa enterprises		36,08,590	36,08,590							-		14	
17	Texo Traders		10,37,083	10,31,227							5,856		15	
18	Marvel RMC		6,16,53,474	1,25,65,886							4,90,87,588		16	
19	Buildcon Enterprise		22,10,675	21,86,775								23,900	17	
20	Hukam Singh		2,26,208	20,730							-	2,05,478	17	
21	Deist Buildwell Products India Pvt. Ltd		15,86,270	15,86,270							-	-	18	
22	Noble Sand supply		56,94,596	56,94,596							-		19	
23	Om Ispat		41,81,595	41,81,595							-		20	
24	Umataya Transport		80,194	80,194							-		21	
25	H P Enterprises		69,11,857	20,04,981							49,06,876		22	
26	Parvez Shaikh -N S Enterprise		30,02,877	8,85,144							21,17,733		23	
27	Ajmera Constructions		1,26,83,222	25,36,295							1,01,46,927		24	
28	UltraCon Structural systems Pvt. Ltd.		22,59,830	22,58,805							1,025		25	
29	R.M.K Trading Co		26,65,517	14,90,500							11,75,017		23	
30	Rajendra marbles and granite		5,48,759	2,01,236							3,47,523		27	
31	R V Electricals		3,29,616	3,29,616							-		28	
32	Vinayak Electrical Works		11,91,823	11,91,823							-		29	
33	Anchor Enterprises Pvt. Ltd.		10,97,038	10,97,038							-		30	
34	Hemant Savlani		3,02,500	3,02,500							-		30	
35	Milan Lights		21,20,969	7,28,698							-	13,92,271	31	

36	Millenium Electricals		7,61,405	4,93,612							-	2,67,793	31
37	Power partner		40,87,091	13,24,194							-	27,62,897	31
38	Vishakarma Furniture		3,38,859	3,18,859								20,000	32
39	Jitendra Bhiwa		30,000	30,000							-	-	33
40	Toyochem Laboratories		49,24,653	41,49,293							7,75,360		34
41	Padmavati Impex		17,21,072	5,01,205							-	12,19,867	35
42	Sundaram Plywood		47,12,853	3,60,476							-	43,52,377	35
43	Sana Enterprise (Prop; Habibur Rehman Abdul Rajak Shah)		18,75,018	18,63,397							11,621		36
44	Ajmera Investment Co.		2,05,68,450	2,05,68,450							-		37
45	Paras Enterprises		1,19,22,602	1,18,14,009							1,08,593		38
46	B.Mittal & Co.		1,37,01,677	75,88,940								61,12,737	39
47	Maharashtra building materials and agro products P Ltd.		1,02,37,564	1,02,37,564							-		40
48	Shri Kheteshwar Protection Securty P Ltd.		44,53,892	24,72,102							-	19,81,790	41
49	Anuj Global Corporation		55,75,899	25,21,162							-	30,54,737	42
50	Adroit Corproate Services P Ltd.		1,28,952	1,07,712							21,240		43
51	Johnson Lifts P Ltd.		34,46,717	-							34,46,717		44
52	Wallgreens Panels LLP (previously- Sharp Lumber ply)		2,54,283	2,54,283							-		
53	Bhagya Shree Traders		18,31,760	5,60,753							12,71,007		27A
54	Elite Trade Associates		9,29,215	2,22,752							-	7,06,463	4A
55	Alto Trading LLP		4,31,034	4,31,034							-		
56	Bathiya Legal		1,65,000	1,65,000							-		
57	Cooltech Enterprise		4,73,008	4,73,008							-		
58	Ferrostonecrete (Earleir Chirag Construction RMC)		35,27,568	35,27,568							-		
59	GMJ & Co		13,22,122	13,22,122							-		
60	Hemang Gandhi		69,39,050	69,39,050							-		
61	Jay Bhavani Enterprise		28,10,953	28,10,953							-	-	
62	Ketki D. Visariya& Co		89,320	89,320							-		
63	Krishna Enterprise		2,05,477	2,05,477							-		
64	M/s Multi plywood		15,87,486	15,87,486							-		
65	Shri Ram Associates & Securities		93,197	93,197							-		
66	ThoughtInteract		1,13,240	1,13,240							-	-	
67	Thoughtrains Designs Pvt Ltd		10,93,118	10,93,118							-		
68	Loyal Scaffolding Pvt. Ltd.		54,28,896									54,28,896	45
69	Vivek RMC Plant Pvt. Ltd												46
70	Hardev Water Supply												46
71	Navkar enterprises (anil karia)												46
	Total		36,54,09,827	21,50,61,279							12,18,72,185	2,84,76,363	

Notes on Claims

	Particulars
1	Not Signed on Pg 2. Reminder sent again. However, admitted as claim is otherwise in order
2	The claim was previously barred due to limitation, However, now based on supreme Court Judgement the same is admitted as per books and balance
3	No confirmation. No entry for interest in books. All dues are paid only interest is claimed for delayed payments.
4	Interest calculation called recd. Balance confirmation recd. Interest not provided in the bal confirmation. Interest is provided on varying rates in the invoices. Claim admitted as per the O/S in the books of the CD. The claim is now fully admitted
4A	documents are not sufficient, form B page 2 not signed. Sent email to send signed Form B and other documents. Final reminder mail sent on 14/08/2021. Amount Balance as per Books is admitted
5	Op bal prior 2015. In Dec 2018 amount paid then reversed. Further details called for. Admitted claim may be revised after the clarification.
6	The Claimant had filed a petition under IBC before the NCLT Bench and as per order dated 17.02.2020 the matter is settled in out of court arrangement for Rs. 8331936/- Hence the claim is now not admitted
7	Details not received, though he has sent a mail stating that he has sent everything. To verify (sent email on 24/12/2020, asking to provide documents). Final reminder sent on 14/08/21. Amount admitted as per books
8	Claimant has not recorded receipt of Rs 73000/- and Rs 13745 /- of TDS deducted by CD out of which only Rs 3114 is deposited in the dept. hence an amount of Rs 76114 has not been admitted.
9	Partly admitted. Clarification awaited for difference between books and claim. Amount to that extent kept under verification. Reminder email sent on 17/08/2021. The claim now fully admitted as the details are received in full.
10	No transaction since May 2015 and no confirmation. Amount admitted as per books balance
11	Form is Unsigned and mail sent on 10/08/21 and 17/08/2021 for pending documents. Admitted claim may be revised after the clarification.
12	No confirmation. No entry for interest in books. All dues are paid as per books. Claim admitted as per the O/S in the books of the CD
13	Details called for not submitted. Claim reflected in books of CD. KYC to be submitted
14	The claim is admitted based on the balance in the Books including interest . The promoter has agreed for the interest agreement with the claimant upto June 2017. The Caimant has filed a petition against RP for non admission of claim.
15	Documents awaited. Amount admitted based on O/s as per Books
15	Interest not admitted since nothing mentioned about it in PO
17	Reminder sent to him on 18/8/21 for submission of further details. While the balacne as per books is admitted and Rest is under Verification

18	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim
19	Running accounts till 5.4.2018 and interest working at 12% as mentioned in invoice
20	Running accounts till 15.5.2018 and interest working at 12% as mentioned in invoice.
21	No confirmation of debt. Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim
22	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim to the extent provision made in the books.
23	No Confirmation and no response. Amount to the extent o/s in the books is admitted
24	No provision for interest in invoice or contract. Hence interest not considered
25	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim to the extent provision made in the books.
26	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we have now admitted the claim to the extent provision made in the books. Since no Interest provision in the books, the same is not admitted
27	No contract and no Interest payment terms agreed. To that extent claim not admitted
27A	The interest claim has been disallowed as there is no provision in the books of the CD. Claim admitted as per the balance in the books of CD
28	Ledger and pan card awaited
29	Ledger and pan card awaited
30	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim
31	Details called for not yet submitted. Reminder sent on 12/08/21 and 18/08/21 and amount as per books only admitted balance under verification.
32	Ledger statement awaited. Admitted based on CD confirmation and book balance
33	Details awaited. However, since there is a higher balacne payable in books we have admitted the amount claimed by the claimant
34	Only in the invoice dated 27.09.2020, there is an interest clause. In the rest there is no interest clause. So interest disallowed to that extent.
35	Details called for. Reminder sent on 18/08/21
36	No Ledger statement submitted . Hence, amount admitted as per books
37	Debt is time barred. Hence, not admitted with supreme Court Judgemnet the claim is now admitted fully
38	KYC submitted. Book balance admitted
39	Revision in claim amount called for along with other details. Reminder sent on 18/8/21 and 07/09/2021
40	Bills submitted are of fy 2015. No confirmation. Claim admitted based on supremem Court judgement and as per o/s in books
41	Balance confirmation and Copies of invoice to be submitted. Difference with book balance to be reconciled reminder sent on 18/8/21
42	Change in interest Calculation Called for on 14.09.2021
43	The Claimant has submitted bills after the ICD and hence the same are not admitted.
44	This party's case is under litigation and there the RP could not admit the claim
45	The claimant has submitted claim form and much after the deadline and after the submission of the Resoltion plan to NCLT for approval.
46	The Claimant has only submitted work order copies & no claim Form. Reminder sent to him but no response hence no claim